

PART III

GOVERNMENT OF PUNJAB

**DEPARTMENT OF EXCISE AND TAXATION
(EXCISE AND TAXATION-II BRANCH)**

NOTIFICATION

The 31st March, 2015.

No. G.S.R. 16/P.A.1/1914/Ss.14 and 58/ Amd. (14)/2015.-In exercise of the powers conferred by section 58 read with section 14 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following orders, further to amend the Punjab Excise Powers and Appeal Orders, 1956, by dispensing with the conditions of previous publication, namely :-

ORDERS

1. (1) These Orders may be called the Punjab Excise Powers and Appeal Orders, 2015.

(2) They shall come into force on and with effect from the first day of April, 2015.

2. In the Punjab Excise Powers and Appeal Orders, 1956, in order 12, in SCHEDULE, for serial no 1, the following shall be substituted namely:-

- “1 (i) Powers to, grant permits for import, or transport of foreign liquor; and Excise Officers incharge of the district and Excise and Taxation Officer in the district; and
- (ii) Powers to, grant permits for import, or transport of spirits used for manufacture and blending of liquor in the distillery. Excise and Taxation Officer Incharge of the distillery after seeking the consent of the Assistant Excise and Taxation, Commissioner, Incharge of the District in writing through fax/email.”.

D.P. REDDY,

Financial Commissioner Taxation and
Secretary to Government of Punjab,
Department of Excise and Taxation.